MR. CHAIRMAN: I think this information is available in the Report. Anyway, go ahead.

श्री विलासराव देशमुख: सर, सम्माननीय सदस्य ने जो सवाल पूछा है कि उसके लिए क्या कार्यवाही सरकार की होती है, उस पर नियंत्रण कैसे रखा जाता है, तो सरकार की तरफ से जैसे internal audit होता है, statutory audit होता है, उसके लिए ऑडिट कमेटी बनी हुई है। उसके बाद CAG की रिपोर्ट आती है, फिर इसके ऊपर पार्लियामेंटरी कंट्रोल भी है, तो मैं आपकी बात से बिलकुल सहमत हूं कि इतना सब होने के बाद भी ये अनियमितताएं क्यों होती हैं? आपने बिलकुल सही सवाल पूछा है। वैसे मैंने खुद देखा है और जो भी अनुभव हमने प्रांतों से लिया है, बहुत बार तो ऐसा होता है कि केवल एक रिपोर्ट भेजनी है और उसके ऊपर चर्चा होनी है, इसलिए उस पर आगे कुछ नहीं होता है। यह जो आपकी भावना है, मुझे लगता है कि उसके ऊपर और ज्यादा monitoring की जरूरत है, ताकि जो CAG की रिपोर्ट आए, तो कम से कम एक डर तो लगे कि अगर इतनी बड़ी अनियमितता होती है, तो मेरे ऊपर कोई एक्शन होगा। इसलिए इस तरह की कोई नई व्यवस्था करने की आवश्यकता है, इस बात को मैं मानता हूं।

SHRI JESUDASU SEELAM: Sir, I would first congratulate the hon. Minister, who has just been elected to the Rajya Sabha. In respect of all public sector units, we have reserved two per cent of profit to be spent towards corporate social responsibility. The CAG Report also throws some light on the irregularities; the money, meant for spending for the poorest, is not being spent. These relate to the public sector undertakings. Will the hon. Minister try to look into those irregularities as well; and, is there any thinking on the part of the Government to increase it to five per cent of the profit?

SHRI VILASRAO DESHMUKH: Sir, this suggestion, made by the hon. Member, is very valid, and, we will, certainly, see to it that some more amount is earmarked for any public purpose, or, for environmental improvement of that particular area.

Mormugao Port Trust

*444. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of SHIPPING be pleased to state:

(a) whether there is a dispute between the State Government of Goa and the Mormugao Port Trust (MPT);

(b) if so, the names and description of the disputed plot or plots of land;

(c) the stand of the State Government of Goa on each plot or parcel of land and the contention of MPT thereon;

(d) the number of meetings held between MPT and the State Government of Goa in this matter; and

(e) the status of the discussion?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (e) A Statement is laid on the Table of the House.

Statement

- (a) Yes, Sir.
- (b) (i) Land admeasuring 23,553 sq.mtrs. at Adarshnagar, bearing No. 144/1 in Chalta No. 1 of PT Sheet No. 144 of Vasco city.

 (ii) Land admeasuring 20,500 sq.mtrs. at Dabolim bearing Survey No. 14/1 of Dabolim Village of Mormugao Taluka.

(c) As per Mormugao Port Trust (MPT) the land at Adarshnagar has been acquired by the Government of Goa out of money paid by the Trust for rehabilitation of persons affected due to construction of 4 lane road and other works. It wants that the said land shall be used only for rehabilitation of oustees of developmental projects of the port but the Government of Goa has wrongly transferred it to Goa Rehabilitation Board.

Regarding the land at Dabolim, Mormugao Port Trust has purchased this land from Vasco Planning and Development Authority (VPDA). It plans to use the land for development purpose like for setting up of container yard, weigh bridge etc. but Mormugao Planning and Development Authority (MPDA) has not approved the execution of sale deed between VPDA and MPT. Thus the development project of the port is getting delayed.

- (d) None so far, Sir.
- (e) Does not arise.

SHRI SHANTARAM LAXMAN NAIK: Sir, unfortunately, there is a dispute between the Government of Goa and the Mormugao Port Trust (MPT) with respect to two pieces of land, one situated at Adarshnagar and the other at Dabolim. Would the hon. Minister explain this: what is the stand of the Government of Goa and the stand of the MPT in respect of the Adarshnagar land? Similarly, what is the stand of Government of Goa and that of the MPT in respect of the Dabolim land? Please explain their respective stands?

SHRI G.K. VASAN: Through you, Sir, regarding the land dispute at Adarshnagar, I would like to inform the hon. Member that the four-laning of 18.3 kilometres of NH-17B which connects the Mormagao Harbour with NH-17 has been taken up in accordance with the Memorandum of Understanding between the Government of Goa, the Ministry of Commerce, Government of India, the National Highways Authority of India and the MPT. The MPT has agreed to contribute for the rehabilitation of persons affected due to the construction of the four-lane road and also to bear the cost towards shifting of the existing utilities on the land falling along the alignment of the proposed road. The MPT paid an amount of Rs. 4.55 crores to the Government of Goa on 30.04.2001. With these funds, the Government of Goa has also acquired land measuring 23,553 sq. mtrs. at Adarshnagar, Vasco for the purpose of rehabilitation of affected persons.

However, Sir, it is learnt that this land is proposed to be used for purposes other than rehabilitation of PAPs. The Ministry has been persuading the Government of Goa to use this land only for the said purpose. I would like to inform the hon. Member — who is very concerned about this dispute, and who is the only representative from the State of Goa in the Rajya Sabha — that the intention of the Government is to ensure the development of the MPT, keeping in view the long-term view and, at the same time, addressing adequately the concerns raised by the Government of Goa.

Coming to the dispute regarding Dabolim, Sir, around 20,500 sq. mtrs. of land was purchased from the MPDA by MPT at a cost of Rs. 2.46 crores. After signing the Agreement of Conveyance on 14.5.1999 which clearly mentions that the said land would be used for port development activities, the Port has been requesting for the registration of the sale deed. After prolonged correspondence, the MPDA had agreed to register a deed of sale on the condition that the said land would be used only for the residential purpose.

Sir, the MPT needs that land for development purposes like container yard and other infrastructure facilities. At least for now, no residential quarters are required by the MPT. It will not be a purposeful expenditure also if the MPDA insists on this.

SHRI SHANTARAM LAXMAN NAIK: Sir, I think this dispute will not be resolved easily. Therefore, I want to know whether the Government would consider constitution of a committee consisting of the representatives of the Government of Goa and the representatives of the Port Trust to resolve this issue? Before that, would the Minister visit Goa and try to resolve the issue?

SHRI G.K. VASAN: Through you, Sir, I would like to inform the hon. Member that Ports are in constant touch with the concerned Government. The Ministry is also helping the port authority in resolving both these disputes.

Regarding my visit, I would certainly visit Goa, Sir. I would also like to inform the hon. Member, through you, Sir, that we will constitute a committee consisting of the representatives of the Government of Goa to look into the entire issue comprehensively so that a proper and just solution of this issue can be arrived at.

SHRI TIRUCHI SIVA: Sir, would the hon. Minister explain what the issue relating to the transfer of land from the Salt Commissioner at Ennore Airport is; and how is it useful for the development of the port?

MR. CHAIRMAN: Which airport?

SHRI TIRUCHI SIVA: Ennore Port, Sir.

MR. CHAIRMAN: The question relates to Mormugao Port Trust. Please ask the question on that.

SHRI TIRUCHI SIVA: This is also a port, Sir. And, I think the Minister is prepared to reply, Sir.

MR. CHAIRMAN: No, no. The Minister is not here to answer questions on all subjects. You put your supplementary on this specific question.

SHRI TIRUCHI SIVA: Sir, my supplementary is regarding land transfer to ports. ...(Interruptions)... My supplementary is relating to land transfer to ports. ...(Interruptions)...

MR. CHAIRMAN: No, no, no. Let us follow the agreed procedure.

SHRI TIRUCHI SIVA: Sir, my supplementary is about a specific port in my area, and the hon. Minister is prepared to answer. ... (Interruptions)...

MR. CHAIRMAN: No, I am afraid; the Chair has a responsibility.

SHRI TIRUCHI SIVA: It comes under the same portfolio and my supplementary is related to the main question. ... (Interruptions)...

MR. CHAIRMAN: No, no; Mr. Siva, you can ask the question separately.

SHRI TIRUCHI SIVA: Kindly allow me, Sir; the question has come ... (Interruptions)

MR. CHAIRMAN: No. You see, if I allow you, then, I will be opening the Pandora's Box. ... (Interruptions)... Now, Shri Swapan Sadhan Bose.

SHRI SWAPAN SADHAN BOSE: Mr. Chairman, Sir, there is a dispute between the Government of West Bengal and *...(Interruptions)...* in the Kolkata Port Trust *...(Interruptions)...*

MR. CHAIRMAN: No. Again, the same ruling holds.

SHRI SWAPAN SADHAN BOSE: Sir, this is not my supplementary. It is just a small line. Will the hon. Minister be pleased to explain the present status regarding the issue? I am asking nothing else.

MR. CHAIRMAN: No, anything other than the Mormugao Port Trust is not admissible on this.

SHRI SWAPAN SADHAN BOSE: Not even the present status?

MR. CHAIRMAN: No. I am afraid, not.

श्री स्वपन साधन बोस: मंत्री तो हैं, परन्तु गवर्नमेंट तो वेस्ट बंगाल की अलग है, वह लड़ाई तो चालू है।...(व्यवधान)... I am the only Rajya Sabha Member of that party....(Interruptions)....

MR. CHAIRMAN: Mr. Raja, do you want to ask a question on this subject?

SHRID. RAJA: Yes, Sir.

MR. CHAIRMAN: Okay. ...(Interruptions)... You put your supplementary on Goa. ...(Interruptions)...

श्री रुद्रनारायण पाणि: सर...(व्यवधान)...

श्री **सभापति**: आप बैठ जाइए पाणि जी, प्लीज...(व्यवधान)... देखिए यह नहीं। आपको प्रोसीजर मालूम है।...(व्यवधान)... Yes, Mr. Raja, please.

SHRI D. RAJA: Sir, my supplementary flows from part (d) of the main question. It is regarding the number of meetings held between the MPT and the State Government of Goa on this matter. The written reply says, None so far. But, when the hon. Minister was replying, he has admitted that there were meetings. Following this, I would like to ask the Minister, I don't know what was the capacity of the ports at the beginning of the Eleventh Five Year Plan and what would be the capacity at the end of the Eleventh Five Year Plan, but my specific...(Interruptions)...

MR. CHAIRMAN: No, no; again, this is not on the main question.

SHRI D. RAJA: Sir, following this, my supplementary is this. What are the steps taken by the Government to enhance the capacity of ports, including Goa? ...(Interruptions)...

MR. CHAIRMAN: No, please ask about this Port. ... (Interruptions)...

SHRID. RAJA: That is what I am asking.

MR. CHAIRMAN: Please answer on this Port. ... (Interruptions)...

SHRI G.K. VASAN: Sir, the hon. Member has put the supplementary regarding the capacity of ports. It is an informative question. If the Chair permits, I can give the answer. ...(Interruptions)...

MR. CHAIRMAN: You can make the information available to the Member after the Question Hour. ... (Interruptions)...

*445. [The questioner (s) (Shri Varinder Singh Bajwa) was absent. For answer *vide* page 25 infra.]

Implementation of Sixth Pay Commission Report

*446. SHRI PRAVEEN RASHTRAPAL: Will the Minister of FINANCE be pleased to state:

(a) the mechanism put in place by his Ministry to solve various issues arising out of implementation of the Sixth Pay Commission Report;

(b) whether regular meetings of the Departmental Council (JCM) are held by his Ministry;

(c) if so, when was the last such meeting held; and

(d) whether it is a fact that Group C and D employees of the Income Tax Department are agitating for redressal of some of their demands?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) Various issues arising out of implementation of Sixth Central Pay Commission's Report are processed by the concerned administrative ministry in consultation with Ministry of Finance and/or Department of Personnel and Training. The Government has also issued instructions for setting up of Anomaly Committees at National and Departmental levels. Ministry of Finance has set up its Departmental Anomally Committee on 6th February, 2009.

(b) and (c) The 79th, 80th, 81st and 82nd meetings of the Departmental Council (JCM) were convened on 26-27 October, 1995; 10-11 July, 2000. 15 April, 2005 and 14 October, 2005 respectively. Regular meetings with the representatives of recognized Service Associations of CBEC and CBDT are held at various levels. The last such meetings were held on 22.7.2009/23.7.2009.

(d) Federation of Group 'C' and 'D' employees in the income Tax Department had notified of a 'day long mass Dharna' for redressal of some of their demands.

SHRI PRAVEEN RASHTRAPAL): Mr. Chairman, Sir, as an ex-employee and officer of the Income Tax Department, I am definitely concerned about the welfare of the employees there. In